To,  

The Chief Commissioner of Central Goods & Service Tax  
Hyderabad Zone  
GST Bhavan, L.B Stadium Road  
Basheer Bagh  
Hyderabad-500004

Subject: Additional result of candidates of Combined Graduate Level Examination 2012, in respect of Inspector (Central GST), forwarding of dossier of selected candidate- reg.

Sir,

In continuation to the Board’s letter of even no. dated 06/06/2018, the allocation of 01 Inspector (Central GST) selected through SSC CGLE 2012 is enclosed at Annexure I.

2. On the basis of additional result of CGLE 2012 in pursuance of Supreme Court’s decision, Staff Selection Commission (SSC) has recommended 01 Inspector (Central GST), for appointment in CBIC. It has been decided that the appointment shall be made against existing vacancies of 2017/2018.

3. In this regard, the respective Cadre Controlling Authority is requested to depute responsible officers to collect the Dossier of the allocated candidate containing his application and other documents.

4. It may kindly be ensured that before the offers of appointment are issued, all necessary formalities/requirements as per the laid down procedure are completed, including medical examination, verification of character and antecedents, verification of original certificates regarding date of birth, educational qualifications, caste certificate, disability certificates and any other relevant documents, etc. In case of candidates belonging to the Scheduled Castes/ Scheduled Tribes/ Other Backward Classes, the original caste certificates issued by the Competent Authority should necessarily be checked before the offer of appointment is issued. It is reiterated that the appointing authority must satisfy itself fully regarding the eligibility of a candidate to hold the post before issuing the letter containing the offer of appointment. If any discrepancy is found on any ground, the case may be referred to the Staff Selection Commission under intimation to the Board.

5. The Dossier of the candidate who does not qualify in the medical examination or do not fulfil other requirements may be returned to the Staff.
Selection Commission with a Certificate to that effect, under intimation to the Board.

6. The offer of appointment should be sent only by Registered Post. If the letters are returned by the postal authorities undelivered, the letters, along with the envelopes containing remarks by the postal authorities should be retained for record purposes. In such cases, a copy of the offer of appointment should be sent to the correspondence/ permanent address of the candidates, if it is different from that of the initial mailing address. In case a candidate declines to accept the offer of appointment or fails to report for duty, or there is no response from him/her, even after issuance of a reminder through registered post, the offer of appointment should formally be cancelled and the candidate informed accordingly. The dossiers of candidates who decline to accept the offer and, in those cases, where the second letter is also returned undelivered, should be returned to the Staff Selection Commission under intimation to the Board, after placing therein a copy each of the letter containing the offer of appointment, subsequent reminder and the memorandum of the cancellation of offer of appointment.

7. You are requested to kindly ensure that joining status report may be sent to the Board positively. It may please be noted that any request of the candidate for re-allocation of zone shall not be entertained by the Board. The receipt of this communication and its enclosures may kindly be acknowledged.

Yours faithfully,

Encl: as above.

(B.K. Manthan)
Under Secretary to the Govt. of India
Tel. 26162675

Copy to: Directorate General of Systems, Customs & Central Excise, 4th & 5th Floor, Samrat Hotel, ChanakyaPuri, New Delhi with the request to place this letter along with enclosed list on the website under the heading

Departmental Officers/Others/Examination/Departmental Examinations.

(B.K. Manthan)
Under Secretary to the Govt. of India
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